

HIGH COURT OF JUDICATURE AT ALLAHABAD

NOTIFICATION

DATED: ALLAHABAD: August 01, 2016

No. 1358 / Admin. (Services)/2016

Sri **Rakesh Dhar Dubey**, Additional District & Sessions Judge, Gorakhpur to be Special Judge, Anti-Corruption (UPSEB), Gorakhpur in the vacant court.

No. 1359 / Admin. (Services)/2016

Sri **Anupam Kumar**, Additional District & Sessions Judge, Kanpur Nagar to be Additional District & Sessions Judge/ Special Judge, Kanpur Nagar vice Sri Jyoti Kumar Tripathi.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Kanpur Nagar against the special court created for trying cases under the said Act.

No. 1360 / Admin. (Services)/2016

Sri **Jyoti Kumar Tripathi**, Special Judge/ Additional District & Sessions Judge, Kanpur Nagar to be Additional District & Sessions Judge/ Special Judge, Kanpur Nagar in the vacant court.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at Kanpur Nagar in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 1361 / Admin. (Services)/2016

Sri **Punit Kumar Gupta**, Additional District & Sessions Judge, Kanpur Nagar to be Additional District & Sessions Judge (Fast Track Court), Kanpur Nagar vice Smt. Vani Ranjan Agarwal.

No. 1362 / Admin. (Services)/2016

Smt. **Vani Ranjan Agarwal**, Additional District & Sessions Judge (Fast Track Court), Kanpur Nagar to be Additional District & Sessions Judge, Kanpur Nagar.

No. 1363 / Admin. (Services)/2016

Sri **Nishes Kumar**, Additional District & Sessions Judge, Ramabai Nagar/ Kanpur Dehat to be Additional District & Sessions Judge/ Special Judge, Ramabai Nagar vice Sri Vidya Prakash Pathak.

He is also appointed U/s 5(2) of U.P. Dacoity Affected Areas Act 1983 as Special Judge at Ramabai Nagar/ Kanpur Dehat against the special court created for trying cases under the said Act.

No. 1364 / Admin. (Services)/2016

Sri **Vidya Prakash Pathak**, Special Judge/ Additional District & Sessions Judge, Ramabai Nagar/ Kanpur Dehat to be Additional District & Sessions Judge/ Special Judge, Ramabai Nagar/ Kanpur Dehat vice Sri Naveen Srivastava.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at Ramabai Nagar/ Kanpur Dehat in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 1365 / Admin. (Services)/2016

Sri **Naveen Srivastava**, Special Judge/ Additional District & Sessions Judge, Ramabai Nagar/ Kanpur Dehat to be Additional District & Sessions Judge, Ramabai Nagar/ Kanpur Dehat.

No. 1366 / Admin. (Services)/2016

Sri **Nasir Ahmad-III**, Additional District & Sessions Judge, Sultanpur to be Additional District & Sessions Judge/ Special Judge, Sultanpur vice Sri Jamal Masood Abbasi.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Sultanpur against the special court created for trying cases under the said Act.

No. 1367 / Admin. (Services)/2016

Sri **Jamal Masood Abbasi**, Special Judge/ Additional District & Sessions Judge, Sultanpur to be Additional District & Sessions Judge, Sultanpur.

No. 1368 / Admin. (Services)/2016

Sri **Shyam Jeet Yadav**, Additional District & Sessions Judge, Sultanpur to be Additional District & Sessions Judge/ Special Judge, Sultanpur vice Sri Jai Krishna Tiwari.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at Sultanpur in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 1369 / Admin. (Services)/2016

Sri **Jai Krishna Tiwari**, Additional District & Sessions Judge, Sultanpur to be Additional District & Sessions Judge, Sultanpur.

No. 1370 / Admin. (Services)/2016

Sri **Shashi Kant Upadhyay**, Additional District & Sessions Judge, Varanasi to be Special Judge, Anti-corruption (UPSEB), Varanasi vice Sri Divesh Chandra Samant.

No. 1371 / Admin. (Services)/2016

Sri **Divesh Chandra Samant**, Special Judge, Anti-corruption (UPSEB), Varanasi to be Additional District & Sessions Judge/ Special Judge, Varanasi vice Sri Pramod Kumar Sharma.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Varanasi against the special court created for trying cases under the said Act.

No. 1372 / Admin. (Services)/2016

Sri **Pramod Kumar Sharma**, Special Judge/ Additional District & Sessions Judge, Varanasi to be Additional District & Sessions Judge/ Special Judge, Varanasi in the vacant court.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at Varanasi in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

BY ORDER OF THE COURT,

Sd/-
(DINESH KUMAR SINGH-I)
REGISTRAR GENERAL

No. 369 / Admin. (Services)/2016, Dated: Allahabad: August 01, 2016

Copy forwarded for information and necessary action to:

1. The Executive Chairman, U.P. State Legal Services Authority, Third Floor, Jawahar Bhawan Annexe, Lucknow-226001.
2. Pramukh Sachiv, Niyukti, U.P. Shasan, Lucknow.
3. Pramukh Sachiv, Nyay Evam Vidhiparamarshi, Uttar Pradesh Shasan, Lucknow.
4. The Director, Institute of Judicial Training & Research, U.P., Vineet Khand, Gomti Nagar, Lucknow. (Information available on E-mail).
5. The Additional Director, Treasury, Camp Office, First Floor, New Treasury Building, Kutchery Road, Allahabad.
6. All the District & Sessions Judges subordinate to the High Court of Judicature at Allahabad.(Information available on E-mail).

The Officers mentioned above shall hand over charge of their present post and shall proceed to take over charge of their new postings immediately.

The handing and taking over charge certificates may kindly be sent to the Section Officer, Admin. (Services), High Court, Allahabad forthwith.

It is to add that local arrangement shall be made by you in pursuance to the circular letter No.27/D.R. (S)/2000 dated 21.6.2000.

The officers shall also mention therein personal ID no. allotted by the Court on the charge certificates.

7. The Sr. Registrar, High Court, Lucknow Bench, Lucknow. (Information available on E-mail).
8. The Publication Secretary, U.P. Judicial Services Association Office, A-1, River Bank Judges Colony, Lucknow.
9. The Joint Registrar (Judicial) (Confidential), High Court, Allahabad.
10. The Joint Registrar (Judicial) (Inspection), High Court, Allahabad.
11. The Officer On Special Duty (Judicial)/ Incharge Computer Centre, High Court, Allahabad.
12. The Deputy Registrar (G), High Court, Allahabad.

13. The Deputy Registrar (Budget), High Court, Allahabad.
14. The Deputy Registrar (Admin.), High Court, Allahabad.
15. The Section Officer (Admin. A-2 Section), High Court, Allahabad.
16. The Section Officer (Admin.A-3 Section), High Court, Allahabad.
17. The Section Officer (Admin. C Section), High Court, Allahabad.
18. The Director, Printing & Stationary, U.P. Allahabad for publication of the notification in the next issue of the Gazette.
19. P.S. to Hon'ble Judges, with the request to place this notification before the Hon'ble Judges sitting at Allahabad & Lucknow for their Lordship's kind perusal. (Information available on E-mail).

BY ORDER OF THE COURT,

**Sd/-
(RAJIV SHARMA)
REGISTRAR (JUDICIAL) (SERVICES)**